

# ASIAN LAW COLLEGE

**Moot Court Committee**

*in collaboration with*

**Vidhiśāstras**  
**Advocates & Solicitors**

*announces*

## INTERNATIONAL MOOT COURT COMPETITION - 2025

Saturday, 27th September - Sunday, 28th September 2025

Knowledge Partner - SSC Online

Media Partner - SSC Times

**PRIZES WORTH ₹2,70,000/-**





## ABOUT ASIAN LAW COLLEGE (ALC)

Asian Law College (ALC), affiliated with Chaudhary Charan Singh University (CCSU), is approved by the Bar Council of India (BCI) and accredited by National Assessment and Accreditation Council (NAAC), offering integrated B.A. LL. B. (5 year), B.Com. LL.B. (5 year) and LL. B. (3 year) programs.

ALC emphasizes multidisciplinary legal education, practical training through moot courts, legal aid camps, AIBE workshops, and partnerships like its academic collaboration with the University of Cape Town (UCT), South Africa, which provides students with international exposure, workshops, and certifications.

ALC also provides additional diplomas and certifications to supplement mainstream legal education, such as Diploma in Media and Entertainment Laws, Diploma in Fashion Law in collaboration with the Asian Academy of Film and Television (AAFT), Diploma in Cyber Law through the Asian School of Cyber Laws, Pune, Diploma in Intellectual Property Rights in affiliation with Enhelion and certification in Personality Development and Legal Communication.





## ABOUT MOOT COURT COMMITTEE (MCC)

ALC has an active Moot Court Committee comprising students and faculty mentors that focuses on training students in mooting, organizing national and international competitions, and facilitating interactions with experienced advocates and judges. Equipped with a state-of-the-art Moot Court Hall, the Committee fosters advocacy skills and research through workshops, competitions, and collaborations with other institutions. Moot Court training provided to students at ALC significantly enhances their practical exposure during internships, equipping them with real-world legal insights and advocacy skills that help them excel in professional environments and competitive platforms.



## VIDHIŚĀSTRAS – ADVOCATES & SOLICITORS



Vidhiśāstras – Advocates & Solicitors is a law firm with specialization in distinctive legal area to provide instantaneous and extensive sustenance and solution accessible. The successful co-operation of a thriving systematized and proficient team throughout the years has resulted in establishment of this law office. This firm is an association of attorneys and solicitors having expertise in various twigs of law founded by one of the dynamic and leading lawyers of the country Mr. Ashish Deep Verma. Ever since its inception, the firm has been handling a wide range of legal matters on both the original and appellate sides before various judicial forums, including the Supreme Court of India, different High Courts, District Courts, Tribunals and Commissions across the country.



## OUR RECENT ACHIEVEMENTS (ACADEMIC YEAR 2024-25)



Yoshita Manral (B.A. LL.B. 2022), Haritansh Gaur (B.A. LL.B. 2021), and Shrishti Yadav (B.A. LL.B. 2022) emerged as the **Winners** of the National Moot Court Competition organized by Shoolini University, Solan in November 2024.

Tushar (B.A. LL.B. 2022), Punya Ranjan (B.A. LL.B. 2022), Kavya Yadav (B.A. LL.B. 2022), Sneha Singh (B.A. LL.B. 2021), and Khushi Jain (B.A. LL.B. 2022) secured the **Runner-Up** position at the 8th S.K. Puri National Moot Court Competition Justified, Delhi University in November 2024.



Sejal Gupta (LL.B. 2023), Dayanidhi (B.A. LL.B. 2021), and Bhavya Rathore (B.A. LL.B. 2024) emerged as the **Winners** of the 7th Moot Court Competition organized by CPJ Institute of Higher Studies in March 2025.

Sejal Gupta (LL.B. 2023), Dayanidhi (B.A. LL.B. 2021), and Simon Raj (B.A. LL.B. 2023) were declared **Runners-Up** of the National Moot Court Competition organized by Innovative Institute of Law in March 2025.





## OUR RECENT ACHIEVEMENTS (ACADEMIC YEAR 2024-25)



Devansh Chaudhary (B.A. LL.B. 2022), Nabila (B.A. LL.B. 2022), and Adyaa Kishore (B.A. LL.B. 2022) secured **Runners-Up** position at the SGU National Moot Court Competition in 2025.

Kanishk Kashyap (B.A. LL.B. 2023) won the **Best Mediator Award (Preliminary Round)** at the NUALS Mediation Competition, NLU Kochi in March 2025.



Yoshita Manral (B.A. LL.B. 2022) and Thangjam Mancy (B.A. LL.B. 2022) emerged as the **Winners** in the CPJ National Client Counselling Competition in March 2025.



Ritika Rawat (LL.B. 2023) received the **Best Counsel** title at the Client Counselling Competition organized by Guru Gobind Singh Indraprastha University in March 2025.





## OUR RECENT ACHIEVEMENTS (ACADEMIC YEAR 2024-25)



**Yoshita Manral (B.A. LL.B. 2022) and Thangjam Mancy (B.A. LL.B. 2022)** stood as the **Winners** in the CPJ National Judgment Writing Competition in March 2025.

**Anuja Yadav (LL.B. 2023)** emerged as the **Winner** in the Integral University 2nd National Case Analysis Competition in March 2025.



**Akshita** won the **Best Speaker** award at the Trial Advocacy Competition, SGT University Gurugram in March 2025.



**Rishabh Sharma (LL.B. 2023)** won the **Best Counsel** award at the IILM Gurgaon Client Counselling Competition in March 2025.





## OUR RECENT ACHIEVEMENTS (ACADEMIC YEAR 2024-25)



Adyaa Kishore (B.A. LL.B. 2022), Punya Ranjan (B.A. LL.B. 2022), and Kavya Yadav (B.A. LL.B. 2022) emerged as the **Winners** at the DGIM National Moot Court Competition in April 2025.

Saloni Agarwal (B.A. LL.B. 2022), Zaibish Siddiqui (B.A. LL.B. 2022) and Muskan Parveen (B.A. LL.B. 2022) emerged as the **Winner of Best Memorial (Defense)** at the KCC ILHE National Moot Court Competition in April 2025.



Tanmay Joshi (B.A. LL.B. 2024), Rishabh Sharma (LL.B. 2023), and Sejal Gupta (LL.B. 2023) earned the **Runners-Up** position at the Justice R.C. Lahoti Moot Court Competition in April 2025.



Tanmay Joshi (B.A. LL.B. 2024) attained the **Best Mediator** recognition at Justice Synergy by NFSU in April 2025.





## OUR RECENT ACHIEVEMENTS (ACADEMIC YEAR 2024-25)



Tushar (B.A. LL.B. 2022), Punya Ranjan (B.A. LL.B. 2022), Kavya Yadav (B.A. LL.B. 2022), Sneha Singh (B.A. LL.B. 2021), and Khushi Jain (B.A. LL.B. 2022) won the **Best Memorial (Defense)** at the 8th S.K. Puri National Moot Court Competition, Delhi University in November 2024.

Saloni Agarwal (B.A. LL.B. 2022) was crowned the **Best Speaker** at the KCC ILHE National Moot Court Competition in April 2025.



Tamanna Vaid (B.A. LL.B. 2022), Kavish Chugh (B.A. LL.B. 2020), Adyaa Kishore (B.A. LL.B. 2022), Ananya Kumar (B.A. LL.B. 2023) and Anugrah Saxena (B.A. LL.B. 2022) emerged as **Winners** of PIL Drafting at Justice Synergy organized by NFSU, Delhi in April 2025.



Ritika Rawat (LL.B. 2023) emerged as the **Winner** of the 2nd Legislative Drafting & Presentation Competition, 2025 by NLU Ranchi.





## OUR RECENT ACHIEVEMENTS (ACADEMIC YEAR 2024-25)



Kavish Chugh (B.A. LL.B. 2020) and Adyaa Kishore (B.A. LL.B. 2022) secured the **Best Mediating Pair** at Justice Synergy by NFSU in April 2025.

Punya Ranjan (B.A. LL.B. 2022), Kavya Yadav (B.A. LL.B. 2022), and Tushar Kumar (B.A. LL.B. 2022) achieved the **Runners-Up** position at the 18th All Delhi NCR Moot Court Competition in April 2025.



Tamanna Vaid (B.A. LL.B. 2022), Anugrah Saxena (B.A. LL.B. 2022), and Yoshita Manral (B.A. LL.B. 2022) claimed the **Runners-Up** position at the National Moot Court Competition 2025 at Bharat Law College.

Tamanna Vaid (B.A. LL.B. 2022) earned the **Best Speaker** honors at the National Moot Court Competition 2025 at Bharat Law College.





## LUMINARIES AT ALC





## LUMINARIES AT ALC





## ABOUT ALC MOOT COURT COMPETITIONS

ALC has consistently aimed to provide quality legal education and promote a culture of mooting among law students, and is happy to announce International Moot Court Competition 2025. ALC Moot Court Competition has grown to become a successful event, attracting participation from eminent law schools and universities across India. The previous edition of ALC Moot Court Competition was a huge success, which was organized in collaboration with **Vidhiśāstras - Advocates and Solicitors**, New Delhi, in memory of **Late Shri Soli Jehangir Sorabjee**. The competition provided a total cash prize of **₹2.25 lakh** and was won by NLU Bhopal (Winner), Lloyd Law College (Runners-up), Jamia Millia Islamia (Best Mooter), and HPNLU (Best Memorial and Best Researcher).

## ABOUT ALC INTERNATIONAL MOOT COURT COMPETITION 2025

The ALC International Moot Court Competition 2025 is a premier event aimed at providing legal acumen and advocacy skills among aspiring law professionals.

**Mode: Hybrid (Offline for National and Online only for International Participants)**

**Dates: Saturday 27th September & Sunday 28th September, 2025.**

**Venue: Asian Law College, Plot A2, Block C, Sector 125 Noida, UP - 201303.**

## PAYMENT DETAILS

**Payment of ₹3000/- (USD 35) and additional ₹2000/- for accommodation (if required by national students) shall be made through online mode only.**

Bank Name: HDFC Bank

Account Holder Name: Asian Law College

A/c No. 50200034028362

IFSC Code: HDFC0009239

Payment Link and QR Code

<https://admissions.alc.edu.in/portal/other-payment.php>



## REGISTRATION LINK

<https://forms.gle/4m55A6qAHVqV4h6BA>

## IMPORTANT DATES:

S. No.	EVENTS	DATE
1.	Release of Brochure along with Moot Proposition	11th August, 2025
2.	Last Date of Registration	5th September, 2025
3.	Last Date of Memorial Submission (Soft Copy)	20th September, 2025
4.	Last Date of Memorial Submission (Hard Copy)*	23rd September, 2025
5.	Inaugural Ceremony	27th September, 2025
6.	Researchers' Test	27th September, 2025
7.	Preliminary Rounds 1 & 2	27th September, 2025
8.	Quarter-Final Rounds	28th September, 2025
9.	Semi-Final Rounds	28th September, 2025
10.	Final Round	28th September, 2025
11.	Valedictory Ceremony	28th September, 2025

\* The hard copy submission of memorials is not applicable to international participants, as they are required to submit soft copies only.



## **RULES AND REGULATIONS**

### **GENERAL RULES FOR ALL:**

Each team will be assigned a team code after registration, which will be communicated by 15th September 2025.

#### ● **DRESS CODE:**

Participants are required to adhere to the following dress code while present in any Court Room during the Competition.

- Ladies: White Salwar and Kurta or White Shirt and Black Pant/ Black Skirt, Black Coat and Black Shoes.
- Gentlemen: White Shirt, Black Trousers, Black Tie, Black Coat and Black Shoes.

#### ● **THEME**

The moot proposition for the ALC International Moot Court Competition 2025 is based on International Law.

#### ● **LANGUAGE**

The official language for the Competition shall be English only.

#### ● **ELIGIBILITY**

The Competition is open to 'bona fide' students currently enrolled in a 5-year Integrated Law Programme or a 3-year LL.B. Programme at universities and institutions recognized by the Bar Council of India. International participants must also be 'bona fide' law students enrolled at universities or institutes recognized by the competent authority or affiliating body in their respective countries.

#### ● **TEAM COMPOSITION**

1. Each team shall consist of three members. No observer/additional member can be part of a team in any capacity. There shall be two speakers and one researcher in the team.
2. The teams shall identify such speakers and researcher during registration.
3. Formal registration of the teams shall be done on 27th September 2025 at the Venue at 9AM.
4. Any change in the team composition shall be intimated to the Organizers before the formal registration on the venue.
5. The organizing committee has the exclusive right to decide in case of any dispute related to the registration. The decision of the organizing committee in such a case shall be final.
6. Each team shall be assigned a code upon registration.
7. There shall be 2 Preliminary Rounds followed by a Quarter Final, Semi Final and Final Round.



## ● **GENERAL INSTRUCTIONS FOR ORAL PLEADINGS**

- 1.** Each Preliminary and Quarter Final Round of the Competition shall consist of 40 minutes of Oral Pleadings. Both the sides shall be allotted 20 minutes each.
- 2.** Semi Final and Final round shall consist of 60 Minutes of oral pleadings. Both the sides shall be allotted 30 minutes each.
- 3.** Prior to the beginning of the Preliminary and Quarter Final Round, each Team shall indicate to the Court Master how it wishes to allocate its 20 minutes among:
  - (a) its first Speaker,
  - (b) its second Speaker, and
  - (c) rebuttal (by Petitioner/ Appellant) or Surrebuttal (by Respondent).

No single Speaker shall plead for more than fifteen (15) minutes, including rebuttal or surrebuttal. Similarly, the teams shall indicate their allocation of 30 minutes before the beginning of the Semi-final and Final round. No speaker shall plead for more than 20 minutes during Semi-Final and Final Round including Rebuttal or Surrebuttal.

- 4.** The extension of time is at judges' discretion. The judges may at their discretion, extend the total time for the team for oral arguments beyond 20 minutes or 30 minutes' allocation, as the case may be, up to an additional 05 minutes per Team. Speakers asked to further expand upon arguments may, in this instance, appear for more than the 25 minutes or 35 minutes' individual limit, as the case may be.

- 5.** Order of Submission- The order of the oral submissions in each Round at all levels of the Competition shall be:

- Petitioner/Appellant 1
- Petitioner/Appellant 2
- Respondent 1
- Respondent 2
- Rebuttal (Petitioner/Appellant 1 or 2)
- Surrebuttal (Respondent 1 or 2)

- 6.** Each Team may reserve up to 5 minutes for Rebuttal or Surrebuttal. Ex Parte Procedure- In extreme circumstances, such as when a Team fails to appear for a scheduled Oral Round, the Court Clerk, after waiting for 15 minutes, may allow the Oral Round to proceed ex parte.

- 7.** In an ex parte proceeding, the attending Team presents its oral pleadings, which is scored by the judges to the extent possible as if the absent Team had been present and arguing. In such a case, the Team that fails to appear for the scheduled Round forfeits all the points of the Oral Round and gets disqualified from the competition.



**8.** Oral Communication during the Oral Rounds shall be strictly limited to:

- Oral Courtroom Communication between Counsel and Judges.
- Oral Courtroom Communication and Activity at Counsel Table.
- Every courtesy shall be given to Speakers during Oral Argument.
- Communication at the counsel table shall be in writing to prevent disruption, and Teams shall avoid all unnecessary noise, outbursts, or other inappropriate behavior.
- Any Penalties imposed under this Rule shall be deducted from the Oral Scores of both Speakers of the offending Team.

**9.** Written communication among team members seated at the counsel table shall be facilitated through the court master. A written note may be passed to assist the speaker in answering issues raised by the judges.

**10.** Communication among the speaker and team members seated at the counsel table is permissible through written notes, ensuring they comply with procedural decorum.

**11.** Communication with spectators or team members not present at the counsel table is strictly prohibited during proceedings.

**12.** Teams are permitted to hand over supporting documentation to the judges; however, this must be done exclusively through the court clerk. The teams should not engage in any form of unethical, unprofessional, or wrongful conduct during the entire period of the Competition. Teams should not attempt to influence Judges / Organizers in any manner.

**General Rules for Online Rounds (International Teams):**

a) The Oral Rounds for the competition will take place virtually via Zoom platform. The Zoom link will be shared with the international participants one day prior to the competition, i.e., on Friday, 26th September 2025.

b) It shall be the responsibility of every team to ensure a stable internet connection. The audio and video of every participant shall be clear with a proper background.

c) All participants should mandatorily join with their laptops or desktops and in no circumstance join with any other device, such as mobile phones.

d) Any further instruction related to the online rounds will be notified by the organizing committee.



## **GUIDELINES FOR MEMORIAL SUBMISSION**

### ● **MEMORIAL FORMAT**

1. The memorial shall not exceed 40 pages, including the cover page.
2. The cover page must be Blue for the Petitioner/Appellant and Red for the Respondent.
3. The memorial must be typed on A4-sized paper.
4. Each page must be printed on one side only.
5. The memorial must be spiral-bound

### **FORMATTING REQUIREMENTS**

#### **FOR MAIN TEXT**

Font Type: Times New Roman

Font Size: 12

Line Spacing: 1.5

Margins: 1 inch on all sides

#### **FOR FOOTNOTES:**

Font Type: Times New Roman

Font Size: 10

Line Spacing: 1

Teams shall cite authorities in the memorial with footnotes following a uniform system of citation (Bluebook 20th Edition). Pages should be numbered at the bottom and spaced in the middle of each page of the memorial.

### ● **MEMORIAL CONTENT:**

- **The cover page of the memorial should contain the following details:**
- Team Code in the upper right-hand corner.
- Name and place of the forum.
- Name of the parties and their status.
- "Memorial Filed on Behalf of Applicant/Prosecutor" (Blue cover).
- "Counsel Appearing on Behalf of Respondent/Defendant" (Red cover).

**The memorial should contain the following heads:**

- i. Table of Contents
- ii. List of Abbreviations
- iii. Index of Authorities/List of References
- iv. Statement of Jurisdiction
- v. Statement of Facts (not exceeding 2 pages)
- vi. Statement of Issues
- vii. Summary of Arguments (not exceeding 2 pages)
- viii. Arguments Advanced
- ix. Prayer (not exceeding 1 page)

## **ADDITIONAL GUIDELINES**

- a. Teams are strictly prohibited from mentioning their personal details anywhere in the memorial.
- b. After submission of memorials, no revision, supplements, or additions shall be allowed.
- c. Teams must strictly adhere to the mentioned structural format.
- d. The soft copies of the Memorial from each side shall reach the Organizers at Asian Law College via mail on **mcc@alc.edu.in** in pdf. format as per the deadline.
- e. Attachments shall be titled as  
[TEAM CODE] [P/A] for Petitioner/Appellant side and  
[TEAM CODE] [R] for Respondent side. e.g. 007 P/A and 007 R.
- f. 5 hard copies of the Memorials from each side i.e. 10 copies in total must reach the Organizers by the deadline on the following address: Asian Law College Plot A2, Block C, Sector 125 Noida, UP, 201303.

## **MARKING OF THE MEMORIAL**

<b>S. No.</b>	<b>Marking Scheme</b>	<b>Marks Allotted</b>
1.	Knowledge of Facts & Law	20 Marks
2.	Extent & Use of Research	20 Marks
3.	Drafting Skills	15 Marks
4.	Originality in Presentation	15 Marks
5.	Grammar, Style and Coherency	15 Marks
6.	Original Thought	15 Marks
	<b>Grand Total</b>	<b>100 Marks</b>

## **MARKING OF ORAL ROUNDS**

<b>S. No.</b>	<b>Marking Scheme</b>	<b>Marks Allotted</b>
1.	Knowledge of Facts and Law	20 Marks
2.	Application of law to facts	20 Marks
3.	Ingenuity and ability to answer questions	15 Marks
4.	Presentation Skills	15 Marks
5.	Time Management and Organization	10 Marks
6.	Court Etiquettes	10 Marks
7.	Logical coherency in Arguments	10 Marks
	<b>Grand Total</b>	<b>100 Marks</b>

## **SCOUTING RULES**

1. Teams are strictly prohibited from observing the oral rounds of other teams during the preliminary rounds.
2. Scouting is strictly prohibited under the competition rules. Any instance of scouting by a team shall lead to instant disqualification from the competition.
3. Any team suspecting scouting may file a written complaint with the organizers.
4. The decision of the organizers regarding any matter related to scouting shall be final and binding.

## **RESEARCHER'S TEST**

1. The Researcher's Test will take place on Saturday, 27th September at 10 AM in Asian Law College, Noida Campus.
2. The Researcher's Test for International (online) Participants shall be done via online mode in Zoom. Further details will be shared post registration.

## **COPYRIGHT**

1. The copyright for all memorials submitted for participation is fully assigned to the organizers.
2. Participants must certify the originality of their memorials and materials used.
3. Participants will be held responsible for any claims or disputes arising out of further use or exhibition of these materials.



## **DISCLAIMER**

The moot proposition is entirely fictitious. Any resemblance to real persons, living or deceased, or to actual events is purely coincidental and unintentional.

## **CLARIFICATIONS**

### **On the Moot Proposition**

1. The moot proposition shall remain unchanged and will not be altered in any manner.
2. However, the organizers reserve the right to modify, amend, or supplement the proposition, and any such changes will be duly communicated to the registered teams in advance.
3. For any clarification related to the moot proposition, teams may write to [mcc@alc.edu.in](mailto:mcc@alc.edu.in) with the subject line: Clarification: Moot Proposition.

### **Other Matters**

Clarifications on any other matter may be sought by writing to the organizers at [mcc@alc.edu.in](mailto:mcc@alc.edu.in) with the subject line: "Clarification: General Query".

## **ACCOMMODATION & FOOD**

Accommodation and Food will be provided during the days of the competition only. In case any team wishes to stay for a longer period of time then accommodation may be arranged by the organizer at the expense of the team provided the same is requested well in advance.

Accommodation, if required by the Delhi NCR teams, will be provided only on prior requests and may be arranged by the organizer at the expense of the team. The international team will appear online only.

Travel Form will be shared with registered participants separately over mail.

## **CASH PRIZE**

Winner	<b>₹1,00,000</b>
Runner-Up	<b>₹50,000</b>
Best Speaker (Male)	<b>₹10,000</b>
Best Speaker (Female)	<b>₹10,000</b>
Best Researcher	<b>₹10,000</b>
Best Memorial	<b>₹20,000</b>

To facilitate research, all the participants will also get a one-month free subscription to the SCC Online Web Edition worth **₹1099 each**. These subscriptions will be provided 15 days before the event.

The Winning Team will receive three (3) one-year free subscriptions to SCC Online Web Edition (one for each participant), worth a total of **₹72,000**.

## **REGISTRATION**

Without Accomodation	<b>₹ 3000</b>
With Accomodation (National Teams)	<b>₹ 5000</b>

Please note that slots for registration are limited and will be allotted on a first-come, first-served basis. Early registration is strongly encouraged to secure participation.

## CHIEF PATRON

Dr. Sandeep Marwah  
President  
Asian Education Group

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## CHIEF COLLABORATOR

Shri. Ashish Deep Verma  
Founder  
Vidhiśāstras  
Advocates & Solicitors

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## PATRONS

Dr. Lalitya Vir Srivastava  
Director, AEG

Prof. (Dr.) Saleem Akhtar  
Director Academic Advisory Board

Prof. (Dr.) Komal Vig  
Dean Academics

Ashish Bhardawaj  
Associate Dean ALC

Shivam Jaiswal  
Program Convener

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## CONVENER - MOOT COURT COMMITTEE

Twinkle Hussain

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## COORDINATOR - MOOT COURT COMMITTEE

Harsha Sharma  
Vartika Singh

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## STUDENT COORDINATORS

## JOINT CONVENERS

Utkarsh Aggarwal (B.A. LL.B. 2021)  
Sejal Gupta (LL.B. 2023)

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## CO-CONVENERS

Punya Ranjan (B.A. LL.B. 2022)  
Adyaa Kishore (B.A. LL.B. 2022)

Tushar Kumar (B.A. LL.B. 2022)  
Devansh Chaudhary (B.A. LL.B. 2022)

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## SECRETARIES

Kavya Yadav (B.A. LL.B. 2022)  
Nabila (B.A. LL.B. 2022)  
Tamanna (B.A. LL.B. 2022)

## FOR ANY QUERY, PLEASE CONTACT

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ashish.bhardawaj@alc.edu.in | mcc@alc.edu.in